

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3049  
ANSWERED ON:12.12.2012  
PREMIUM RATE SERVICES  
Viswanathan Shri P.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether Telecom Regulatory Authority of India (TRAI) has amended its Telecommunication Tariff Order regarding the premium rate services;
- (b) if so, the details thereof;
- (c) whether TRAI has permitted for revision of processing fee for top up vouchers; and
- (d) if so, the ceiling limit and the percentage of increase thereon and the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) The Telecommunication Tariff Order (TTO) 51st Amendment had specified ceiling tariff for calls made and SMS sent to participate in contests, competitions and voting. Keeping in view the difficulties in implementing the ceiling tariff and feedback received during the consultation process, the Telecom Regulatory Authority of India (TRAI) decided to keep the tariff for such services under forbearance. The TTO 53rd Amendment gives effect to this decision of TRAI.

(c) & (d) TTO 53rd Amendment, notified on 01.10.2012, prescribed a revised structure of Processing Fee in order to provide relief to prepaid subscribers recharging with lower denomination top-up vouchers. As per the revised structure, Processing Fee levied on top-up vouchers shall not exceed 10% of Maximum Retail Price or three repees whichever is less.